

Public Announcement dated 05/11/2022

| FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SHRI SHIVSAGAR SUGAR AND AGRO PRODUCTS LIMITED | |
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| RELEVANT PARTICULARS | |
| 1 | Name of corporate debtor Shri Shivsagar Sugar and Agro Products Limited |
| 2 | Date of incorporation of corporate debtor March 11, 1999 |
| 3 | Authority under which corporate debtor is incorporated / registered RoC- Pune |
| 4 | Corporate Identity No. / Limited Liability Identification No. of corporate debtor U15424PN1999PLC013411 |
| 5 | Address of the registered office of corporate debtor Fiat no. 1, Shivsavali apartments, vishwas housing society, 100 ft Road Sangli Maharashtra - 416416 |
| | Address of principal office (if any) of corporate debtor Factory Site: A/p Udupadi-591130 Tq. Ramdurg, District Belgavi (Karnataka) |
| 6 | Insolvency commencement date in respect of corporate debtor Order dated October 19, 2022 and Order received on November 02, 2022 |
| 7 | Estimated date of closure of insolvency resolution process May 01, 2023 |
| 8 | Name and registration number of the insolvency professional acting as interim resolution professional Devika Sathyanarayana Reg No: - IBBI/IPA-002/IP-N00651/2020-2021/13221 |
| 9 | Address and e-mail of the interim resolution professional, as registered with the Board B-106, Sai Siri Heritage Apartments, B Block Kodipalya, Uttarahalli Road Bengaluru-560060, India devika@sreedharancs.com |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional No. 291, 1st Floor, 10th main, 3rd Block, Jayanagar, Bengaluru-560011 sssap.cirp@gmail.com |
| 11 | Last date for submission of claims November 16, 2022 |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional N A |
| 13 | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N A |
| 14 | (a) Relevant Forms and (b) Details of authorized representatives are available at: https://ibbi.gov.in/home/downloads [Forms, under The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] Physical Address: Not applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of Shri Shivsagar Sugar And Agro Products Limited on November 02, 2022.

The creditors of Shri Shivsagar Sugar And Agro Products Limited are hereby called upon to submit their claims with proof on or before November 16, 2022, to the Interim Resolution Professional at the address as mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05/11/2022,
Place: Bengaluru.

Devika Sathyanarayana,
Interim Resolution Professional
IBBI/IPA-002/IP-N00651/2020-2021/13221
#291, 1st Floor, 10th Main, 3rd Block, Jayanagar, Bengaluru 560 011

Devika Sathyanarayana

